

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 132(ND)16
CA. NO.

CORAM:

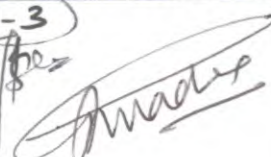

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2017

NAME OF THE COMPANY: M/s. Smt. Kiran Arora V/s. M/s. Kamdhenu Processors Pvt. Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 241/242

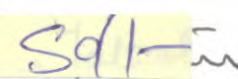
| <u>S.NO</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|-------------|---------------|--------------------|---|---|
| 1. | GP Madaan | Adv. | Respondent (1-3) Petitioner |  |
| 2. | Dehaan Madaan | Adv. | do P-1-3 | |
| 3. | Saurabh Kalia | Adv. | Petitioner |  |
| 4. | Pooja Agarwal | Adv. | | |

Ld. counsel for the Respondents has filed an affidavit giving details of the documents produced by them. Ld. counsel for the Petitioner has inspected these and those not made available to him. The respondents submit that some documents are not in their possession and in fact allegations are made that the same have been removed by the Petitioner who had absolute access to them.

2. This allegation will be dealt with at relevant stage. The Respondents have also filed an application in respect of maintainability of the petition which shall be taken up on the next date of hearing fixed for final disposal of the C.P.

3. To come up on 04.05.2017.


[S.K. MOHAPATRA]
MEMER [T]


[INA MALHOTRA]
MEMBER [JUDICIAL]